



2026:AHC:29045

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1092 of 2026

Smt. Jai Devi

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anand Mohan Pandey, Brajesh Kumar Asthana
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Proceedings under Section 35 of the U.P. Revenue Code, 2006 was initiated by the private-respondents against the petitioner which was registered as Case No.1284 of 2016, Computerized Case No.T20160635041284. In the said proceedings, an order was passed by the Respondent No.3 on 07.02.2024 in favour of the private-respondents.
2. Aggrieved against the aforesaid, the petitioner has preferred an appeal as provided under Section 207 of the U.P. Revenue Code, 2006, which was registered as Case No.1209 of 2024, Computerized Case No.T202406350401209. The said appeal was dismissed by the Respondent No.2 namely Sub-Divisional Magistrate, (Judicial) Tehsil Kalpi, District Jalaun on 10.10.2025. Aggrieved against the aforesaid, the petitioner has preferred the present writ petition.
3. Against the aforesaid order, statutory alternative remedy is available to the petitioner to approach the concerned competent authority as provided under Section 210 of the U.P. Revenue Code, 2006.
4. Accordingly, the writ petition is dismissed on the ground of availability of alternative remedy.

(Prakash Padia,J.)

February 10, 2026

Swati